

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)

Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DHANANJAYA MONEY MANAGEMENT SERVICES PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1	Name of corporate debtor	DHANANJAYA MONEY MANAGEMENT SERVICES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	12 th May 1987
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai – under the Companies Act, 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65991TN1987PTC014348
5	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor, 22/10, Veera Raghavan Street Nanganallur Chennai Chennai TN 600061 IN
6	Date of closure of Insolvency Resolution Process	CIRP closure Date – 08.06.2019 Liquidation Order Date - 27.01.2021
7	Liquidation commencement date of corporate debtor	08.09.2022
8	Name and registration number of the insolvency professional acting as liquidator	Name: Sathya.V Regn No: (IBBI/IPA-001/IP-P02609/2021-22/14028)
9	Address and e-mail of the liquidator, as registered with the Board	Address: No.3C, Greanpeace orion, No.2, P.T. Rajan Salai, K.K. Nagar, Chennai – 600078 E Mail: vsathyacacs@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: No.3C, Greanpeace orion, No.2, P.T. Rajan Salai, K.K. Nagar, Chennai – 600078 Email: ipsathya.cacs@gmail.com
11	Last date for submission of claims	07.10.2022

Notice is hereby given that the National Company Law Tribunal (Chennai Bench) has ordered the commencement of liquidation of the DHANANJAYA MONEY MANAGEMENT SERVICES PRIVATE LIMITED on 08.09.2022.

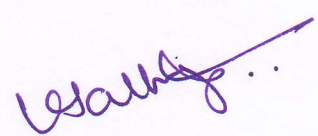
The stakeholders of DHANANJAYA MONEY MANAGEMENT SERVICES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 07.10.2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 08.09.2022

Place: Chennai


Sathya. V

(Liquidator)